

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 294/2025

In the matter of:-

Courts on its own motion.

...Petitioner

VERSUS

Himachal Pradesh State Pollution Control Board and Ors

...Respondent

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THROUGH
COUNSELS FOR THE RESPONDENT
(DEVEN KRISHAN KHANNA)ADVOCATE

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application No. 294/2025

In the matter of:-

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.....Petitioner

VERSUS

1. Himachal Pradesh State Pollution Control Board
2. Central Pollution Control Board(CPCB), Delhi
3. Ministry of Environmental, Forest and Climate Change, Dehradun
4. Deputy Commissioner, Kullu, District Kullu.
5. Special Area Development Authority, Manikaran Through
Member Secretary -cum- Town & Country Planner, Kullu

..... Respondents

**REPLY/ RESPONSE BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 5 (SADA MANIKARAN) IN COMPLIANCE
TO THE ORDER DATED 01.09.2025**

MAY IT PLEASE YOUR LORDSHIPS:-

I, Ghanshyam Sharma, S/o Sh. Shiv Lal, aged 45 years, presently posted as Member Secretary-cum-Town & Country Planner, Divisional Town Planning Office, Kullu, Himachal Pradesh, duly authorised on behalf of Respondent No. 5, respectfully submit the following reply.

PRELIMINARY SUBMISSIONS

1. The present reply is filed pursuant to the directions contained in the order dated 01.09.2025 passed by this Hon'ble Tribunal in O.A. No. 294/2025. The matter concerns suo motu cognizance taken on the basis of a news item appearing in The Economic Times on 30.05.2025. The Hon'ble Court was pleased to pass the following orders on dated 05/06/2025.

“This original application is registered suo-motu based on the news item titled “ From paradise to landfill? Viral video shows famous Himachal Parsdeh hill station turned into a garbage dump” in ‘The Economic Times’ on the basis of 30/05/2025 news.”

2. That, the Original Application No. 294/2025 came up for hearing before the Hon'ble NGT Court on 01-09-2025 whereby the

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Prem Prakash Advocate
Oath Commissioner
Distt. Courts Kullu (H.P.)

Hon'ble NGT has issued direction to the respondents for filing the response within one month.

3. The Manikaran Special Area had been constituted vide Govt. Notification No. TCP-F(5)-9/2002 dated 17.08.2002 **(Copy enclosed as Annexure R-1)**. It includes Kasol and Manikaran area of revenue village Sosan and Manikaran respectively of Tehsil Bhuntar, District Kullu, H.P.
4. While Respondent No. 5 is not the nodal waste-processing authority under the Solid Waste Management Rules, 2016, it performs essential municipal functions i.e collection, sweeping, primary segregation, and facilitation of transport to the processing facilities, within the administrative framework coordinated with the District Administration, Rural Development Department, and the HP State Pollution Control Board.
5. Any temporary accumulation of waste occurred solely due to unexpected and externally driven disruption of sudden refusal of intake by the Rangri SWM Plant in July 2024, which resulted in repeated violations of contractual terms by the contracted agency despite numerous enforcement actions.
6. At present the entire area has been fully cleared, no waste remains at the temporary site, and multiple monitoring measures have been deployed to prevent recurrence. However even today formal allotment of land for the proposed Integrated Solid Waste

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Oath Commissioner
Distt. Courts Kullu (H.P.)

Management Facility in Kasol is still pending with the competent authorities making Respondent No 5 constrained in fulfilling the statutory requirement of establishing a permanent processing system in the area.

LEGAL FRAMEWORK

7. SADA acknowledges obligations flowing from:

- a. Environment (Protection) Act, 1986
- b. Solid Waste Management Rules, 2016
- c. Plastic Waste Management Rules, 2016
- d. Forest (Conservation) Act, 1980, where applicable
- e. Precautionary Principle, Sustainable Development, and Polluter Pays Principle

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All actions are consistent with the above statutory and constitutional environmental principles.

FACTUAL BACKGROUND

8. The SADA Manikaran was constituted vide Government Notification No. TCP-F(5)-9/2002 dated 17.08.2002 (Annexure R -1).
9. The Special Area Development Authority Manikaran house meeting conducted on 21.12.2023 under the Chairmanship of Deputy Commissioner Kullu –cum- Chairman SADA Manikaran and decided that a tender will be invited for door to door collection of garbage and further disposal (Copy enclosed as Annexure R-

2). The tender was invited on 26.12.2023 and after completing all codal formalities the tender for the Solid Waste Management work for the Special Area Manikaran was awarded to M/s Lakshay Total Solutions, Shop No. 163, 1st Floor, Agro Mall, Rohtak, Haryana, vide letter No. SADA Manikaran/T-1/2024-205-11 dated 20.01.2024 (**Copy enclosed as Annexure R-3**). It is submitted that as per of the aforementioned Letter of Award, the contractor was required to remove, lift, and transport garbage from Kasol to the Solid Waste Management Plant, Rangri. The contract mandated:

- i. 4 vehicles daily collection transportation of waste,
- ii. 20 workers daily, supervisor deployment,
- iii. door-to-door collection,
- iv. compulsory segregated transport (wet & dry),
- v. strict compliance with environmental norms, **and**
- vi. **transportation of waste to the SWM Plant at Rangri.**

10. Inspection rights were vested in SADA, the Deputy Commissioner, Superintendent of Police, Block Development Officer, District Tourism Officer, Municipal Council Kullu, and HPPCB. Penalty clauses, including Environmental Compensation of Rs. 5,000/- per default, were part of the contract.

11. **However, after refusal of the Solid Waste collection at Rangri in July 2024, garbage transportation was halted.** Despite directions, the contractor failed to develop any interim mechanism

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Oath Commissioner
Distt. Courts Kullu (H.P.)

or ensure clearing of the area. Owing to persistent non-performance, the contract was terminated w.e.f. 31.05.2025 in accordance with contractual penalty and termination clauses (**copy of the letter dated 31.05.2025 is enclosed as Annexure R-8**). Earlier in the SADA House Meeting held on 11.07.2024 (**copy of the proceeding enclosed as Annexure R-4**), it was resolved that a suitable land parcel would be identified for temporary garbage storage.

12. Thereafter, a portion of forest land in Kasol was identified by the Forest Department in compliance to decision taken in the SADA House meeting held on 11th July, 2024, where garbage was temporarily stored by the contractor (M/s Lakshay Total Solutions) for segregation. This was an interim measure necessitated solely due to the disruption at Rangri.

13. For the non disposal of garbage waste, show causes notices dated 18.09.2024, 22.05.2025, 23.05.2025 (**Copies enclosed as Annexure R-5, R-6 & R-7**) were issued to the contractor for non-segregation of garbage, non-compliance for lifting of garbage and to segregate the legacy waste and removal of the same and clearing the site. The contract for the firm has been discontinued/ cancelled from the 31.05.2025 due to non satisfactory performance (**Copy enclosed as Annexure R-8**).

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Oath Commissioner
Distt. Courts Kullu (H.P.)

14. Immediately upon termination, SADA undertook an intensive clearance operation. The following action has been taken by the respondent for the disposal of garbage waste:

i. The garbage has been segregated and thereafter the segregated waste (RDF) has been transported to cement factory at Bagha, Tehsil Arki, Distt Solan H.P. by 02 No. (s) Truck bearing vehicle No. HP66-5788 and HP66-7899 on 31.05.2025 and 01.06.2025 respectively. **(Copy enclosed as Annexure R-9).**

ii. The plastic waste recovered during segregation has been sold to scrap vendors by the contractor. The waste from the temporary storage site has been completely lifted, and presently, no traces of waste remain at the site. Photographs of the site before and after are enclosed as **Annexure R-10 & R-11**. The remaining legacy waste has been relocated to the proposed Solid Waste Management (SWM)/MRF Site at Kasol.

iii. **For the establishment of the propose SWM/MRF Plant at Kasol:**

a) ₹30.00 lakh has been released in favor of Deputy Director cum Project Director, DRDA Kullu / B.D.O. Bhunter for the construction work of the proposed (SWM)/MRF site on dated 07.04.2025.

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Oath Commissioner
Distt. Courts Kullu (H.P.)

- b) An additional amount ₹ 5,75,767/- has been released in favor of Assistant Engineer, Sub-Division HPSEBL, Jari for electricity provision at the proposed SWM Plant.
- c) For the shifting of high tension wires from the proposed SWM/MRF site, an amount ₹ 6,31,180/- has been released as per the demand notice issued by the Sr. Executive Engineer, HPSEBL Kullu.
- d) The amount ₹ 1,50,000/- has been released in favour B.D.O. Bhuntar for repair of approach road to proposed SWM /MRF site.

iv. To prevent the general public from dumping garbage in this area, three (03) signboards have been installed along the Grahan Road in Grahan Beat, Kasol Block (**Copy enclosed as Annexure R-12**).

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Prem Prakash Advocate
Oath Commissioner
Distt. Courts Kullu (H.P.)

v. Additionally, six (06) CCTV IP cameras have been installed at various locations in Kasol to curb the problem of illegal dumping of garbage by the public in this area (**Copy enclosed as Annexure R-13**). The control room for these cameras has been established at the Police Assistance Room, near Nature Park, Kasol.

vi. The Station House Officer, Police Station Manikaran and Range Forest Officer Forest Range, Kasol have been directed to remove the trespassers, who are illegally dumping garbage

and unauthorizedly residing in the forest area near old Kasol Bridge along Grahan Nallah (Copy enclosed as Annexure R-14).

PRESENT STATUS

15. The present status of the site is as follows

- a. At present, **no waste of any nature exists** at the former temporary site as is depicted in the photographs (Annexure R-10 & K).
- b. Transport to the new MRF will commence immediately upon completion and commissioning.
- c. SADA maintains continuous coordination with District Administration, RDD, Forest Department, HPSEBL, Police, and HPPCB.

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Oath Commissioner
Distt. Courts Kullu (H.P.)

16. It is respectfully submitted that under Rule 11(e) of the Solid Waste Management Rules, 2016, the local authority is required to ensure setting up of waste processing facilities including Integrated Solid Waste Management Plant, a Material Recovery Facilities (MRFs), composting units, and other authorised waste-processing systems, and Rule 12 places a corresponding responsibility on the District Administration to identify and allot suitable land for such facilities and coordinate their establishment.

Rule 11(e), SWM Rules, 2016, Local Body shall:

"establish waste management facilities including waste processing and treatment facilities such as composting, biomethanation, recycling including waste to energy processes, and Material Recovery Facilities."

Rule 12(a) & 12(b), SWM Rules 2016 (Duties of District Administration) District Administration shall:

- i. Facilitate identification and allocation of suitable land for solid-waste processing facilities;*
- ii. Coordinate with the departments for construction, approval and commissioning of such facilities.*

Schedule I – Technical Guidelines for Solid Waste

Processing Requires:

- i. Segregation, recycling, and recovery through MRFs;*
- ii. Establishment of integrated processing facilities proportional to waste generation in tourist towns;*
- iii. Priority to be given to environmentally sensitive and high-footfall regions.*

17. In the present case, although preliminary steps for land identification have been initiated, the final sanction and formal

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Prem Prakash Advocate
Oath Commissioner
District Courts Kullu (H.P.)

[Signature]

allotment of land for the proposed Integrated Solid Waste Management Facility in Kasol is still pending with the competent authorities, primarily the District Administration and the Rural Development Department, which has been designated as the implementing agency for land allocation. Without such allotment, SADA Manikaran remains constrained in fulfilling the statutory requirement of establishing a permanent processing system, especially considering the exceptionally high waste load generated in the Kasol–Manikaran tourism corridor and the ecological sensitivity of the Parvati Valley. The SADA Manikaran has requested to the Deputy Commissioner Kullu for the allotment of Land in favour of Special Area Development Authority, Manikaran for MRF (**Copy enclosed as Annexure R-15**). It is therefore essential that the District Administration and the Rural Development Department expedite the process of issuing final approval and handing over the land for the Integrated Solid Waste Management Facility so that construction of the integrated processing facility can commence, and also provide land for MRF (which is for segregating dry waste) at the earliest in compliance with the mandate of the Solid Waste Management Rules, 2016.

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Prem Prakash Advocate
Oath Commissioner
Distt. Courts Kullu (H.P.)

FUTURE ACTION PLAN

18. SADA undertakes the following forward-looking commitments:

- a. Fresh SWM tender and public private partnership with NGOs, after commissioning of Integrated Solid Waste Management Facility/plant and MRF with enhanced compliance conditions and stronger penalty clauses.
 - b. Monthly monitoring and joint inspection in coordination with other authorities.
 - c. Leveraging CCTV analytics to identify violators under SWM Rules, 2016 and impose penalties.
 - d. Awareness drives with Panchayats, hoteliers, and tourism stakeholders to promote responsible waste behaviour.
 - e. Continued compliance reporting to HPPCB and District Administration.
19. In view of the above submissions, it is respectfully prayed that this reply may kindly be taken on record as compliance with the order dated 01.09.2025 and this Hon'ble Tribunal may pass such orders as deemed fit in the interest of justice and environmental protection.

Attested
Prem Prakash Advocate
Oath Commissioner
Distt. Courts Kullu (H.P.)


Deponent
Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Ku

हिमाचल प्रदेश सरकार
नगर एवं ग्राम योजना विभाग

Annexure R-1

संख्या टीसीपी-एफ 58-9/2002

तारीख-17-8-2002

अधिसूचना

हिमाचल प्रदेश के राजस्वपाल, हिमाचल प्रदेश नगर एवं ग्राम योजना अधिनियम 1977 का 12 की धारा 11 की उप-धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तारीख 17-8-2002 को ऐसा दिन निष्पत्त करते हैं जिसको कि हिमाचल प्रदेश नगर एवं ग्राम योजना अधिनियम 1977 का 12 निम्नलिखित विनिर्देशों में वर्णित के उपबन्ध जिला कुल्लु के मणीकरण क्षेत्र में प्रवृत्त होजे।

मणीकरण क्षेत्र के विनिर्देश

- उत्तर: आवादी फाटी मणीकरण की उत्तरी सीमा से पूर्व में ब्रह्म गंगा से पश्चिम में पुराने पुल तक और पार्वती नदी के साथ साथ रसोल नाले के संगम तक सीमा बढ़े।
- पूर्व: आवादी फाटी मणीकरण के मिलान से शुरू होकर सोसन फटी में 500 मीटर बिन्दु तक जारी रखते हुए पार्वती के साथ ब्रह्म गंगा के संगम तक।
- दक्षिण: पूर्वी सीमा के किनारे से शुरू होकर और मणीकरण के दक्षिण की तरफ 500 मीटर रेखा का अनुसरण करते हुए रसोल नाले के संगम की सीमा के 500 मीटर की बिन्दु तक भुन्तर सड़क।
- पश्चिम: दक्षिण सीमा से शुरू होकर और मणीकरण भुन्तर सड़क तक 500 मीटर रेखा का अनुसरण करते हुए आगे रसोल नाले के संगम तक सीमा बढ़े।

Attested


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

पृ—2

और हिमाचल प्रदेश के राज्यपाल का समाधान हो गया है कि कुल्लू जिले के मनीकर्ण क्षेत्र को जनहित में विशेष क्षेत्र बनाया जाना आवश्यक और समीचीन है।

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर एवं ग्राम योजना अधिनियम, 1977 § 1977 का 12 § की धारा-66 की उपधारा § 1 § द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित को विशेष क्षेत्र के रूप में अधिहित करते हैं जिसे कि मनीकर्ण विशेष क्षेत्र के रूप में जाना जाएगा और इसकी सीमाएं निम्नलिखित रूप में वर्णित हैं। मनीकर्ण विशेष क्षेत्र की सीमाओं में निम्नलिखित सम्मिलित होंगे:-

" मनीकर्ण क्षेत्र के विनिर्देश "

उत्तर: आबादी फाटी मनीकर्ण की उत्तरी सीमा से पूर्व में बृहम गंगा से पश्चिम में पुराने पुल तक और पार्वती नदी के साथ साथ रसोल नाले के संगम तक सीमाबद्ध।

पूर्व: आबादी फाटी मनीकर्ण के गिलान से शुरू होकर सोरन फाटी में से 500 मीटर बिन्दू तक जारी रखाते हुए पार्वती के साथ बृहम गंगा के संगम तक।

दक्षिण: पूर्वी सीमा के किनारे से शुरू होकर और मनीकर्ण के दक्षिण की तरफ 500 मीटर रेखा का अनुसरण करते हुए रसोल नाले के संगम की सीमा के 500 मीटर के बिन्दू तक भूतर संड. क।

पश्चिम: दक्षिण सीमा से शुरू होकर और मनीकर्ण भूतर संड. क तक उत्तर की ओर 500 मीटर रेखा का अनुसरण करते हुए आगे रसोल नाले के संगम तक सीमाबद्ध।

आदेश द्वारा

प्रधान सचिव, टी.पी.पी.डी.
हिमाचल प्रदेश सरकार

दिनांक: 17 - 8 - 2002

पुष्ठांकन संख्या : यथोपरी

प्रतिलिपी सूचा एवं आवश्यक कार्रवाई हेतु:

अतिरिक्त मुख्य सचिव, हिमाचल प्रदेश सरकार शिमला-2

पृ-3

Attested


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

2. वित्तायुक्त एवं सचिव, राजस्व, हिमाचल प्रदेश सरकार, शिमला-2
3. समस्त प्रधान सचिव / सचिव, हिमाचल प्रदेश सरकार, शिमला-2
4. निजि सचिव, माननीय मुख्य मन्त्री, हिमाचल प्रदेश, शिमला-2
5. निदेशाक नगर एवं ग्राम योजना विभाग, हिमाचल प्रदेश, शिमला-2
6. नियन्त्रक मुद्रणा एवं लेखान सागरी हिमाचल प्रदेश शिमला को
असाधारण राजपत्र में प्रकाशित करने हेतु।
7. वरिष्ठ विधि अधिकारी, विधि विभाग, हि.प्र. सचिवालय, शिमला-2
8. नगर एवं ग्राम योजनाकर, मण्डलीय कार्यालय कुल्लु, हिमाचल प्रदेश
प्रदेश।
9. गार्ड फाईल।

अवर सचिव, टी. सी. पी.
हिमाचल प्रदेश सरकार

Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

दिनांक 21 दिसम्बर, 2023 को शाम 3.00 बजे, जिलाधीश कुल्लू की अध्यक्षता में उपायुक्त कार्यालय, वचत भवन में विशेष क्षेत्र विकास प्राधिकरण मनीकरण की बैठक की कार्यवाही।

सर्वप्रथम, सदस्य सचिव, विशेष क्षेत्र विकास प्राधिकरण मनीकरण व नगर एवं ग्राम योजनाकार, मण्डलीय नगर ग्राम योजना कार्यालय कुल्लू द्वारा बैठक में उपस्थित गणमान्य लोगों व विभिन्न विभागों से आए सभी सदस्यों का बैठक में उपस्थित होने पर मनीकरण विशेष क्षेत्र विकास प्राधिकरण की तरफ से स्वागत किया। बैठक की कार्यवाही आरम्भ करते हुए सदस्य सचिव ने पिछली बैठक में उठाए गए मुद्दों / निर्णयों एवं उन पर की गई कार्यवाही पर क्रमवार विस्तृत चर्चा की।

1. भवन निर्माण की स्वीकृति हेतु प्राप्त मामले:- कुल संख्या:-4

क्र० सं०	प्रपत्र संख्या व दिनांक	फार्म न०	नाम व पता	खसरा न० व प्लॉट न०	मुहाल का नाम	भवन उपयोग	सदस्य सचिव के कार्यालय की संस्तुति	बैठक में लिए गए निर्णय
1	02202302841	12	श्री चन्द्रकान्त सपुत्र श्री कृष्ण चन्द	2664/1 व 2665/1	सोसन	पर्यटन ईकाई 4 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई। मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया।
2	02202302756	12	श्री चितर देव सपुत्र श्रीमति चन्द्रा देवी	3759/2082	सोसन	पर्यटन ईकाई पार्किंग+5 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई। मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया।
3	02202301946	12	श्री धमेन्द्र सपुत्र श्री जीत राम	3502/2298/2	सोसन	पर्यटन ईकाई 4 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई। मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया।
4	02202301801	12	श्री राहुल गान्धी व राजीव गान्धी सपुत्र श्रीमति ऊषा गान्धी	3502/2323/7 3502/2323/8 3502/2323/9	सोसन	पर्यटन ईकाई पार्किंग+4 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई। मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया।

Attested

Member Secretary
SADA Manikaran-cum-

क्र०	मुद्दे	कृत कार्यवाही	बैठक में लिए गए निर्णय
17.	मनीकरण बाजार में सड़क के साथ रेहड़ी व खोखों को हटाने बारे। इस सम्बन्ध में कसोल में बजार में सड़क के साथ व छलाल पुल के साथ वन विभाग की जमीन पर लोगों द्वारा अवैध कब्जे किए हुए हैं तथा मनीकरण बाजार में सड़क के साथ रेहड़ी व खोखे लगाये गए हैं। इसके अनतर्गत अवैध कब्जों को हटाने हेतु वन विभाग व राजस्व विभाग द्वारा निशानदेही करवाई जानी आवश्यक है ताकि सभी अवैध कब्जों को मौके से हटाया जा सके। मामला सभा में चर्चा हेतु प्रस्तुत है। इस मद पर चर्चा उपरान्त अध्यक्ष महोदय ने लो० नि० विभाग, वन विभाग एव उप मण्डलीय अधिकारी (ना०) को मौका देखने व आगामी कार्यवाही अमल में लाने के निर्देश दिए गए।	इस सम्बन्ध में अधिशाषी अभियन्ता लो० नि० विभाग, मण्डलीय वन अधिकारी पार्वती मण्डल शमशी, उप-मण्डलाधिकारी ना० कुल्लू से आगामी कार्यवाही वांछित है।	इस मद पर चर्चा उपरान्त अध्यक्ष महोदय ने उप मण्डलीय अधिकारी (ना०) को एक माह तक कार्यवाही अमल में लाने के निर्देश दिए। (कृत कार्यवाही:- अधिशाषी अभियन्ता लो० नि० विभाग, मण्डलीय वन अधिकारी पार्वती मण्डल शमशी, उप-मण्डलाधिकारी ना० कुल्लू)
18.	ग्राम पंचायत मनीकरण व कसोल को साडा के तहत कूड़ा कचरा निपटान करने बारे पर अध्यक्ष महोदय ने अवगत करवाया कि जब तक कसोल में कूड़ा संयंत्र स्थल नहीं बन जाता है तब तक हर महीने 20,000 रु० ग्राम पंचायत मनीकरण व 20,000 रु० ग्राम पंचायत कसोल को दिए जाएंगे। परन्तु मौके पर कूड़ा कचरा के निपटान स्थिति में कोई भी सुधार नहीं है। इस मद पर चर्चा उपरान्त सभा द्वारा निर्णय लिया गया कि ग्राम पंचायत मनीकरण व कसोल में कूड़ा कचरा निपटान करने के लिए साडा द्वारा निविदा आमन्त्रित की जाए जिसमें सफाई कर्मचारी नियुक्त किए जाएंगे जो भवनों से door to door कूड़ा कचरा इकठा करेंगे। सभा द्वारा साडा क्षेत्र में होटल व गैस्ट हाउस से 1000 रु०, रैस्टोरेंट से 600 रु० तथा दुकानों से 300 रु० शुल्क लेने का निर्णय लिया।	इस बारे में अध्यक्ष साडा मनीकरण के निर्देशनुसार एक समिति का गठन किया है जिसमें खण्ड विकास अधिकारी, शमशी, सहायक नियंत्रक, वित्त एवं लेखा, उपायुक्त कार्यालय कुल्लू व कार्यकारी अधिकारी, नगर परिषद कुल्लू इसके सदस्य हैं। इन सदस्यों के साथ कूड़ा कचरा निपटान करने के लिए निविदा की चर्चा वारे दिनांक 30-11-2023 को बैठक की गई। बैठक में सदस्य सचिव द्वारा सभी सदस्यों को निविदा की एक-एक प्रतिलिपी दी तथा निर्णय लिया गया कि सभी सदस्य एक सप्ताह के भीतर अपने सुझाव इस कार्यालय को लिखित रूप में प्रस्तुत करेंगे ताकि निविदा की प्रक्रिया को आगे बढ़ाया जा सके। इस सन्दर्भ में उपरोक्त प्रक्रिया को पूर्ण कर लिया गया है व शीघ्र ही निविदा को प्रकाशित कर दिया जाएगा। मामला सभा में चर्चा हेतु प्रस्तुत है।	इस मद पर चर्चा उपरान्त अध्यक्ष महोदय ने सदस्य सचिव को जल्दी से निविदा आमन्त्रित करने के आदेश दिए। (कृत कार्यवाही:- सदस्य सचिव साडा मनीकरण)

Attested

Member Secretary
SADA Manikaran-Gum-
Town Planner, T.C.P. Office, Kullu

पृष्ठ-10

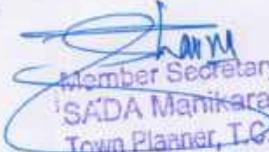
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क्र०स०	मुद्दे	कृत कार्यवाही	बैठक में लिए गए निर्णय
42.	सीवरेज लाईन विछान बारे। इस बारे में ग्राम पंचायत मनीकरण द्वारा प्रस्ताव प्रस्तुत किया है।		इस मद पर चर्चा उपरान्त अध्यक्ष महोदय द्वारा सदस्य सचिव साडा मनीकरण, अधिशाषी अभियन्ता जल शक्ति विभाग, खण्ड विकास अधिकारी भुन्तर व उप-मण्डलाधिकारी ना० कुल्लू को Sewerage Treatment Plant के लिए उपयुक्त स्थल चिन्हित करने के निर्देश दिए। (कृत कार्यवाही:- अधिशाषी अभियन्ता जल शक्ति विभाग, मण्डलीय वन अधिकारी पार्वती मण्डल शमशी, उप-मण्डलाधिकारी ना० कुल्लू)

बैठक के अन्त में सदस्य सचिव द्वारा बैठक में उपस्थित सभी गणमान्य लोगों का बैठक में आने पर धन्यवाद किया और इसी के साथ बैठक सम्पन्न हुई।


(सुरेश शर्मा)
सदस्य सचिव,
विशेष क्षेत्र विकास प्राधिकरण
मनीकरण, जिला कुल्लू।

Attested


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu


आशुतोष गर्ग (मा०प्र०से०)
अध्यक्ष,
विशेष क्षेत्र विकास प्राधिकरण
मनीकरण, जिला कुल्लू।

**OFFICE OF THE CHAIRMAN SADA MANIKARAN-CUM-
DEPUTY COMMISSIONER KULLU, HIMACHAL PRADESH**

The work of cleaning, sweeping, collection, segregation, lifting, transportation and dumping of solid waste/garbage by deploying all the required manpower and machinery, including vehicles, on door to door and daily basis from Northern boundary of abadi Phatti Manikaran from Braham Ganga in the east, up to the old bridge in the west and then along river Parvati up to the confluence of Rasol Nallah. Eastern side Starting from the Abadi Phatti Manikaran towards confluence of Braham Ganga with Parvati and continued further up to 500 meter in Sosan Phatti. Southern side starting from the end of the eastern boundary up to 500 meter south wards of Manikaran-Bhunter road up to a point of 500 meter boundary confluence of Rasol Nallah. Western side starting from the end of southern boundary up to 500 meter northwards of Manikaran-Bhunter road and further up to the confluence of Rasol Nallah and from roadside areas of SADA Development Fee Barrier at Suma Ropa to Kasol is hereby awarded in favour of M/s **Lakshay Total Solution, Shop No. 163, 1st floor Agro Mall Rohtak Haryana @ Rs. 5, 26,508/- per month**. The garbage will be collected and transported on segregated mode in two different compartments per vehicle for containing wet (bio-degradable) and dry (non-biodegradable) separately on daily basis on following terms & conditions: -

1. The contract period for the above said work shall be 01-02-2024 to 31-01-2025.
2. The contractor/ working agencies will engage four vehicles on daily basis for removal, lifting and transportation of garbage from above mentioned places to Solid Waste Management Plant at Rangri.
3. The contractor/ working agencies will employ minimum 20 persons on daily basis for cleaning, lifting and transportation of garbage from Northern boundary of abadi Phatti Manikaran from Braham Ganga in the east, up to the old bridge in the west and then along river Parvati up to the confluence of Rasol Nallah. Eastern side Starting from the Abadi Phatti Manikaran towards confluence of Braham Ganga with Parvati and continued further up to 500 meter in Sosan Phatti. Southern side starting from the end of the eastern boundary up to 500 meter south wards of Manikaran-Bhunter road up to a point of 500 meter boundary confluence of Rasol Nallah. Western side starting from the end of southern boundary up to 500 meter northwards of Manikaran-Bhunter road and further up to the confluence of Rasol Nallah and from roadside areas of SADA Development Fee Barrier at Suma Ropa to Kasol.
4. The contractor/ working agencies will engage one supervisor for effective monitoring of the area under contract.
5. The areas mentioned above shall be kept clean and no garbage, used bottles etc. shall be littered in the area.
6. The garbage should be collected and transported on segregated mode in two different compartments per vehicle for containing wet (bio-degradable) and dry (non-biodegradable) separately.
7. The tipping charges wet (bio-degradable) will be paid by the concerned authority.
8. The following officers can inspect the working of cleanliness arrangement anytime and further action will be decided accordingly:-
 - i. The Chairman SADA -cum- Deputy Commissioner Kullu Distt. Kullu, H.P.
 - ii. The Superintendent of Police, Kullu, Distt. Kullu, H.P.
 - iii. The District Tourism Development Officer, Kullu.
 - iv. The Block Development Officer, Bhunter, Distt. Kullu, H.P.
 - v. The Naib Tehsildar, Jari, Distt. Kullu, H.P.
 - vi. The Executive Officer, Municipal Council Kullu, Distt. Kullu, H.P.

Attested


 Member Secretary,
 SADA Manikaran-cum-
 Town Planner, T.C.P. Office, Kullu

- vii. The Assistant Environmental Engineer, Pollution Control Board, Kullu.
- viii. The Member Secretary SADA Manikaran –cum- Town & Country Planner, Kullu, Distt. Kullu, H.P.
9. The following Non-official Members can also inspect the working of cleanliness arrangement anytime and further action will be decided accordingly:-
- The Pradhan, Gram Panchayat Manikaran.
 - The Pradhan, Gram Panchayat Kasol.
10. The contractor shall maintain a register of garbage to be lifted on daily basis and get it verified from In-charge of Solid Waste management Plant at Rangri. The same can be inspected by the Chairman SADA –cum- Deputy Commissioner Kullu, Distt. Kullu, H.P.
11. The payment to the contractor will be released on monthly basis after due verification by the In-charge, Solid Waste management Plant at Rangri and certificate thereof issued by them.
12. The Chairman SADA –cum- Deputy Commissioner Kullu Distt. Kullu, H.P. may authorize a third party for verification and/or quality control.
13. Any violation of above mentioned conditions may render the contract liable for cancellation/ imposition of penalty.
14. SADA Authority reserves the right to satisfy itself about the quality of the services provided by the contractor. In the event the contractor does not achieve the level of satisfactory performance, the contractor is liable to be penalized by deduction in his payment between 5% to 50% depending upon the level and duration of the continued dissatisfaction. The decision of the SADA will be final in this regard.
15. In case of non-removal of garbage from the above said area penalty @ Rs. 5000/- shall be imposed as Environmental Compensation Fees.

The Chairman SADA, reserves the right to cancel the tender awarded without assigning any reason. The decision of Chairman SADA shall be final in this regard.

[Signature]
Chairman, SADA Manikaran,
–cum- Deputy Commissioner Kullu,
District Kullu H.P.

Endst. No. SADA Manikaran /T-1/2024 205-11

Dated- 20-01-2024

Copy forwarded to:-

- The Superintendent of Police, Kullu for information, please.
- The District Tourism Development Officer, Kullu for information, please.
- The Block Development Officer Bhunter, for information, please.
- The Naib-Tehsildar, Jari. for information. please.
- The Executive Officer, Municipal Council Kullu Distt. Kullu, for information, please.
- In-charge of Solid Waste management Plant at Rangri, Manali, Distt. Kullu, for information, please.
- M/s Lakshay Total Solution, Shop No. 163, 1st floor Agro Mall Rohtak Haryana is directed to start the said work immediately, please.

Attested

[Signature]
Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

[Signature]
Chairman, SADA Manikaran,
–cum- Deputy Commissioner Kullu,
District Kullu H.P.

दिनांक 11 जुलाई, 2024 को शाम 3.00 बजे, स्थानिय विधायक /अध्यक्ष विशेष क्षेत्र विकास प्राधिकरण मनीकरण की अध्यक्षता में वन विश्राम गृह कसोल में विशेष क्षेत्र विकास प्राधिकरण मनीकरण की बैठक की कार्यवाही ।

सर्वप्रथम, सदस्य सचिव, विशेष क्षेत्र विकास प्राधिकरण मनीकरण व नगर एवं ग्राम योजनाकार, मण्डलीय नगर ग्राम योजना कार्यालय कुल्लू द्वारा बैठक में उपस्थित गणमान्य लोगों व विभिन्न विभागों से आए सभी सदस्यों का बैठक में उपस्थित होने पर मनीकरण विशेष क्षेत्र विकास प्राधिकरण की तरफ से स्वागत किया । बैठक की कार्यवाही आरम्भ करते हुए सदस्य सचिव ने पिछली बैठक में उठाए गए मुद्दों /निर्णयों एवं उन पर की गई कार्यवाही पर क्रमवार विस्तृत चर्चा की।

1. भवन निर्माण की स्वीकृति हेतु प्राप्त मामले:- कुल संख्या:-5

क्र० सं०	प्रपत्र संख्या व दिनांक	फार्म न०	नाम व पता	खसरा न० व प्लॉट न०	मुहाल का नाम	भवन उपयोग	सदस्य सचिव के कार्यालय की संस्तुति	बैठक में लिए गए निर्णय
1	02202400257	12	श्री जगदीश व राजेश - - सपुत्र श्री पूरण चन्द	3623 / 3465 / 2359	सोसन	पर्यटन ईकाई पार्किंग+4 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई । मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है ।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया ।
2	02202400057	12	श्री संजय व जगदीश सपुत्र श्री कर्म चन्द	3612 / 2 3612 / 3 3613 / 3 3613 / 4	सोसन	पर्यटन ईकाई पार्किंग+5 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई । मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है ।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया ।
3	केस नम्बर 60 दिनांक 28-12-2022	12	श्रीमति वन्ती देवी पत्नि श्री महिन्द्र सिंह	3623 / 2282 / 1	सोसन	पर्यटन ईकाई 3 मंजिला	प्रकरण की जाँच करने उपरान्त इसे मनीकरण विकास योजना के निर्धारित मानकों के अनुसार सही पाया गया व स्वीकृति प्रदान की गई । मामला सभा में कार्यांतर स्वीकृति हेतु प्रस्तुत है ।	बैठक में उपस्थित माननीय सदस्यों द्वारा मामले पर विस्तृत चर्चा करने के उपरान्त प्रकरण को अनुमोदित किया गया ।

Attested

Member Secretary
SADA Manikaran-cum-
Town Planner, C.P. Office, Kullu

क्र०सं०	मुद्दे	कृत कार्यवाही	बैठक में लिए गए निर्णय
15.	Solid Waste Dumping के लिए उपयुक्त जमीन चिन्हित करने बारे।	कसोल क्षेत्र का कूड़ा कचरा, ग्रहण नाले पर बने पुराने पुल के साथ इक्टठा किया जा रहा है जिसके कारण इस क्षेत्र में दुर्गन्ध रहती है। मामला सभा में चर्चा हेतु प्रस्तुत है।	इस मद पर चर्चा उपरान्त सभा द्वारा कूड़ा कचरा उठाने वाली कम्पनी को एक सप्ताह के भीतर पुराने पुल के साथ जहां कूड़ा कचरा इक्टठा किया गया है वहां से कूड़ा कचरा उठाने के निर्देश दिए। अध्यक्ष महोदय ने मण्डलीय वन अधिकारी, पार्वती मण्डल शमशी, को उपयुक्त भूमि चिन्हित करने के निर्देश दिए तथा सदस्यों को संयुक्त मौका निरीक्षण करने को कहा। (कृत कार्यवाही:- उप- मण्डलीय अधिकारी कुल्लू, मण्डलीय वन अधिकारी पार्वती मण्डल शमशी, पुलिस अधीक्षक कुल्लू, खण्ड विकास अधिकारी मून्तार, प्रदूषण नियंत्रण विभाग, सदस्य सचिव)
16.	साडा क्षेत्र में Dustbin व Dumper लगाने बारे।	पर्यटन सीजन में साडा क्षेत्र में हर जगह कूड़ा कचरा फैला रहता है। साडा क्षेत्र में Dustbin व Dumper लगाए जाना जरूरी है। मामला सभा में चर्चा हेतु प्रस्तुत है।	इस मद पर चर्चा उपरान्त सभा द्वारा NHPC व मलाणा हाईड्रो से Dustbin व Dumper लेने का निर्णय लिया।
17.	साडा क्षेत्र में सफाई सम्बन्धित जन जागरण अभियान बारे।	पर्यटन सीजन में साडा क्षेत्र में हर जगह कूड़ा कचरा फैला रहता है। इस बारे में स्थानीय लोगों को जागरूक किया जाना जरूरी है। मामला सभा में चर्चा हेतु प्रस्तुत है।	चर्चा उपरान्त सभा द्वारा इस मद को लम्बित रखने का निर्णय लिया।
18.	साडा क्षेत्र में मुख्य बजार में सौन्दर्यकरण बारे।	साडा क्षेत्र में भवनों का निर्माण वृत्तरीव ढंग से हुआ है जो देखने में अच्छा नहीं लगता है। बजार में बने भवनों का बाहर से कुछ सामान्य डिजाईन हो ताकि देखने में एक जैसा व अच्छा लगे। मामला सभा में चर्चा हेतु प्रस्तुत है।	चर्चा उपरान्त सभा द्वारा निर्णय लिया गया कि सौन्दर्यकरण का कार्य निशानदेही होने के पश्चात किया जाएगा।
19.	साडा क्षेत्र में पर्यटकों के बैठने के लिए बैन्च लगाने बारे।	साडा क्षेत्र में पर्यटकों को बैठने के लिए बैन्च लगाए जाने हैं। मामला सभा में चर्चा हेतु प्रस्तुत है।	इस मद पर चर्चा उपरान्त सभा द्वारा NHPC व मलाणा हाईड्रो से बैन्च लेने का निर्णय लिया।

Attested

Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

28.	नए सदस्य शामिल करने बारे।		सभा द्वारा निर्णय लिया गया कि जो सदस्य साडा हाउस की बैठक में हिस्सा नहीं लेते हैं उन सदस्यों को निष्कासित करके नए सदस्यों को शामिल किया जाए जिसके लिए सदस्य सचिव को प्रस्ताव तैयार करने के निर्देश दिए गए। (कृत कार्यवाही:- सदस्य सचिव, साडा)
29.	साडा में पर्यवेक्षक (Supervisor) की नियुक्ति बारे।		साडा क्षेत्र में प्रत्येक घर से निर्धारित शुल्क पर कूड़ा उठाया जा रहा है लेकिन अभी तक किसी से भी शुल्क नहीं लिया गया है। इस पर सभा द्वारा निर्णय लिया गया कि साडा में एक पर्यवेक्षक की नियुक्ति की जाए जो निर्धारित शुल्क को इकट्ठा करे व साडा क्षेत्र में पर्यवेक्षण का कार्य करे। (कृत कार्यवाही:- सदस्य सचिव, साडा)

बैठक के अन्त में सदस्य सचिव द्वारा बैठक में उपस्थित सभी गणमान्य लोगों का बैठक में आने पर धन्यवाद किया और इसी के साथ बैठक सम्पन्न हुई।

(रसिक शर्मा)
सदस्य सचिव,
विशेष क्षेत्र विकास प्राधिकरण
मनीकरण, जिला कुल्लू।

Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

(शुन्दर सिंह ठाकुर) माननीय विधायक कुल्लू
अध्यक्ष,
विशेष क्षेत्र विकास प्राधिकरण
मनीकरण, जिला कुल्लू।

305
SPECIAL AREA DEVELOPMENT AUTHORITY MANIKARAN

Annexure - R-5

File No. SADA Manikaran/T-1/2024- 1416

Dated 18-09-2024

To,

M/s Lakshay Total Solutions,
Shop No 163, 1st Floor,
Agro Mall Rohthak-124001, Haryana.

Subject: Show Cause Notice for Non-Compliance with Garbage Collection and Disposal Work Order. No. SADA Manikaran/T-1/2024/205-11 dated 20.01.2024.

Sir,

This notice is being issued to you as per the terms and conditions outlined in the work order under reference on above cited subject. In this regard it is intimated that it has come to our attention that your firm has failed to carry out the garbage collection and disposal activities as per the conditions stipulated in the said work order. Specifically, the following discrepancies have been noted:

1. **Non collection of garbage in area under the jurisdiction of SADA Manikaran.**
2. **Closing of Solid Waste Management Site at Rangri accordingly non transportation of garbage.**
3. **Representation/complaint received from Gram Panchayat Kasol dated 05.09.2024 for cancellation of tender as the work of collection and lifting of garbage is stopped since June,2024.**
4. **Representation/complaint received from Gram Panchayat Manikaran dated 29.08.2024 for cancellation of tender as the work of collection and lifting of garbage is stopped since June,2024.**
5. **The online complaint received from Sh. Shubham S/o Sh. Labh Singh C/o Hotel Malabar Kasol through CM Sankalop portal regarding non-collection of garbage.**

These lapses are serious and have resulted in many consequences, such as health hazards, complaints from residents, and local Panchayats and authorities, etc. Such non-compliance is in violation of the contractual obligations agreed upon by your firm.

In light of the above, you are hereby directed to show cause within 7 days from the date of receipt of this notice as to why appropriate action should not be taken against your firm, including but not limited to the termination of the contract, imposition of penalties, and/or blacklisting of your firm from future tenders.

Failure to respond to this notice within the stipulated time frame will result in the assumption that you have no valid explanation to offer, and we will proceed with the necessary actions without further reference to you.

We hope to receive your prompt and satisfactory response to this notice.


Member Secretary (SADA Manikaran)
-cum- Town and Country Planner,
Divisional Town Planning Office,
Kullu, Himachal Pradesh.


Member Secretary
SADA Manikaran cum-
Town Planner, T.C.P. Office, Kullu

**SPECIAL AREA DEVELOPMENT AUTHORITY MANIKARAN
HIMACHAL PRADESH**

Annexure R-6

No. SADA (Manikaran) T-4 /2025-49

Dated - 22/05/2025

Form

The Chairman,
SADA Manikaran,
Cum- MLA Kullu.

To

The Lakshay Total Solution,
Shop No. 163, 1st floor,
Agro Mall Rohtak Haryana.

Subject: - Show Cause Notice for non -segrigation of garbage.

This notice is being issued to you for not complying the terms and conditions of letter of work award as under:-

- ❖ **The garbage should be collected and transported on segregated mode in two different compartments per vehicle for containing wet (bio-degradable) and dry (non-biodegradable) separately.**

Further during inspection by the under signed it is found that mixed dry and wet grabge lying at the site.

These lapses are serious and have resulted in many consequences, such as health hazards, environment hazards. Such non-compliance is violation of the contractual obligations agreed upon by your firm. Therefore, as per the condition no. 14 and 15 of letter of award i.e.

- 14. SADA Authority reserves the right to satisfy itself about the quality of the services provided by the contractor. In the event the contractor does not achieve the level of satisfactory performance, the contractor is liable to be penalized by deduction in his payment between 5% to 50% depending upon the level and duration of the continued dissatisfaction. The decision of the SADA will be final in this regard.**
- 15. In case of non-removal of garbage from the above said area penalty @ Rs. 5000/- shall be imposed as Environmental Compensation Fees.**

You are disected to respond to this notice within the 7 days. Failure will result in the assumption that you have no valid explanation to offer and we will proceed with the necessary actions without further reference to you. We hope to receive your prompt and satisfactory response to this notice.

Sharma
Member Secretary,
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

Sharma
Member Secretary,
SADA Manikaran-cum-
Town & Country Planner,
Divisional Town Planning Office,
Kullu Distt. Kullu (H.P.).

**SPECIAL AREA DEVELOPMENT AUTHORITY MANIKARAN
HIMACHAL PRADESH**

No. SADA (Manikaran) T-4 /2025 -51

Dated-23/05/2025

Form

The Chairman,
SADA Manikaran,
Cum- MLA Kullu.

To

The Lakshay Total Solution,
Shop No. 163, 1st floor,
Agro Mall Rohtak Haryana.

Subject: - Show Cause Notice for Non-Compliance for lifting of garbage from Old Kasol Bridge to MRF Site.

This notice is being issued to you for not complying the direction issued regarding lifting of garbage from Old Kasol Bridge to MRF Site. In addition to these following discrepancies has also been noticed:-

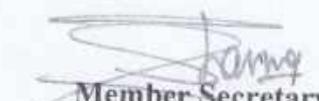
1. **Non collection of garbage in the area jurisdiction of SADA Manikaran.**
2. **Representations / complaints received from local habitants of Gram Panchayat Kasol and Manikaran.**

These lapses are serious and have resulted in many consequences, such as health hazards, environment hazards. Such non-compliance is in violation of the contractual obligations agreed upon by your firm.

In light of the above, you are hereby directed to show cause within 7 days from the date of receipt of this notice as to why appropriate action should not be taken against your firm.

Failure to respond to this notice within the stipulated time frame will result in the assumption that you have no valid explanation to offer and we will proceed with the necessary actions without further reference to you. We hope to receive your prompt and satisfactory response to this notice.


Member Secretary,
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu


Member Secretary,
SADA Manikaran-cum-
Town & Country Planner,
Divisional Town Planning Office,
Kullu Distt. Kullu (H.P.).

SPECIAL AREA DEVELOPMENT AUTHORITY
MANIKARAN

The contract of work of cleaning, sweeping, collection, segregation, lifting, transportation and dumping of solid waste/garbage by deploying all the required manpower and machinery, including vehicles, on door to door and daily basis from Northern boundary of Abadi phatti Manikaran from Braham Ganga in the east, up to the old bridge in the west and then along river Parvati up to the confluence of Rasol Nallah. Eastern side starting from the abadi Phatti Manikaran towards confluence of Braham Ganga with Parvati and continued further up to 500 meter in Sosan Phatti. Southern side starting from the end of the eastern boundary up to 500 meter south wards of Manikaran – Bhunter road up to a point of 500 meter boundary confluence of Rasol Nallah. Western side starting from the end of southern boundary up to 500 meter northwards of Manikaran-Bhunter road and further up to the confluence of Rasol Nallah and from road side areas of SADA development fee barrier at SUMA ROPA to Kasol awarded to M/s Lakshay Total Solution, Shop No. 163, 1st floor, Agro Mall Rohtak Haryana **Endst. No. SADA Manikaran/T-1/2024-214-20 dated: 24/01/2024** and letter no. **SADA (Manikaran)-T-1 (Vol-X) 2023 -213 Dated: 24/01/2024** is hereby discontinued/cancelled from 31.05.2025 due to non satisfactory performance.


Chairman, SADA Manikaran,
-cum- MLA Kullu, H.P.

Endst. No. SADA/T-4/2025: 91-96

Dated: 31/5/25

Copy forwarded to:-

1. The Superintendent of Police, Kullu for information, please.
2. The District Tourism Development Officer, Kullu for information, please.
3. The Block Development Officer, Bhunter, for information, please.
4. The Naib Tehsildar, Jari, for information, please
5. The Executive Officer, Municipal Council Kullu, Distt. Kullu, for information, please.
6. M/s Lakshay Total Solution, Shop No. 163, 1st floor Agra Mall Rohtak Haryana is directed to start the said work immediately, please.


Chairman, SADA Manikaran,
-cum- MLA Kullu, H.P.


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

SEPCIAL AREA DEVELOPMENT AUTHORITY
MANIKARAN

Office order

Sh. Pawan Kumar Driver, provided by Truck Union Bhunter along with vehicle no. (HP-66-5788) is hereby directed to drive this Vehicle to Ultratech Cement Plant Bagha, Tehsil Arki, Distt Solan HP on dated 31.05.2025 to carry RDF from Special Area Manikaran.


Member secretary -cum-
Town & Country Planner,
Divisional Town Planning Office,
Kullu District Kullu (H.P.)

No. SADA (Manikaran) T-4/2025 - 80 - 82

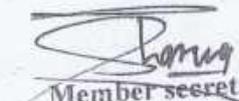
Dated:- 20/5/25

Copy forward to:-

1. In charge, Ultra Cement plant Bagha, The Arki, Distt. Solan, H.P. for information and with respect kindly give proper receiving by giving receipt or proper stamp on this office order, please.
2. President, Truck Union Bhunter for information and necessary action please.
3. Above driver for compliance.
Contact no. - 8627865226.

Attested


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu.


Member secretary -cum-
Town & Country Planner,
Divisional Town Planning Office,
Kullu District Kullu (H.P.)

P.T.O.

2/6/25

Substrate
low bag

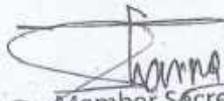
ULT		SAGA	
Serial, Cont	Weight	Control	Unloading Point
Ente, no 3/	Weight taken	Sample Collected	Unloading
Date 01/06/25	15/11		
In Time 08104		1760	
		(Authorized Signatory)	(Authorized Signatory)

SEPCIL AREA DEVELOPMENT AUTHORITY

MANIKARAN

Office order

Sh. Shashi Kumar Driver, provide by Truck Union Bhunter Along with vehicle no (HP 66 7899) is hereby directed to drive this vehicle to Ultratech Cement Plant Bagha, Tehsil Arki Distt Solan HP on dated 01.06.2025 to Carry RDF from Special Area Manikaran.


Member Secretary- cum-
Town & Country Planner

Divisional Town Planning office

Kullu District Kullu (H.P.)

Dated:- 30.5.25

No. SADA (Manikaran) T-4/2025- 83-85

Copy Forward to:---

1. In charge, Ultra Cement Plant Bagha, The Arki, Distt. Solan, H.P. for information and with respect kindly give proper receiving by giving receipt or proper stamp on this office order, please.
2. President, Truck Union Bhunter for information and necessary action please,
3. Above driver for compliance.

Contact no:-8351980308


Member Secretary- cum-
Town & Country Planner

Divisional Town Planning office

Kullu District Kullu (H.P.)

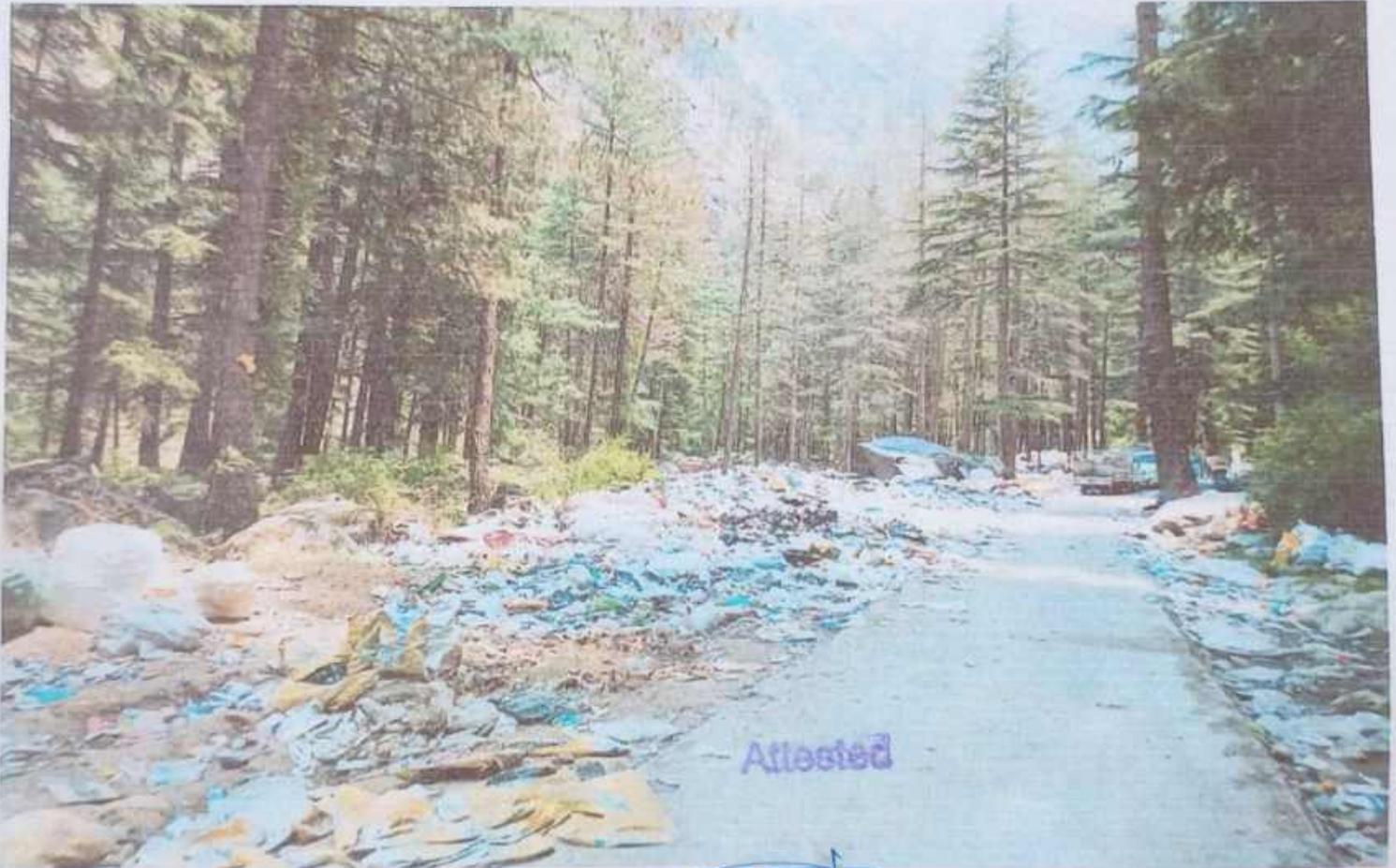
Attested


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu


2/6/25

sample in
low bag

SAGGA		Control	Unloading Point
Entry No. 037	Weight taken	Sample Collected	Unloading
Date 01/06/25	15/100		
In Time 08104		1760	
		(Authorized Signatory)	(Authorized Signatory)



Attested

Before


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu



tested

[Signature]
 Member Secretary
 SADA Madikeri
 Town Planner, T.C.P. Office

“सुचना”

सर्व साधारण को सुचित किया जाता है कि खुले में कूड़ा करकट न फेंके। यह क्षेत्र कनावर वन्यप्राणी अभयारण्य होने के साथ परिस्थितिक संवेदनशील श्रेत्र (ECO SENSITIVE ZONE) भी है। इस क्षेत्र में कूड़ा करकट फेंकने वाले के विरुद्ध भारतीय न्याय संहिता, कुड़ा-करकट अधिनियम तथा अन्य कानून एवं अधिनियमों के विभिन्न प्रावधानों के अनुसार कार्यवाही की जाएगी।

आदेशानुसार
वन मण्डल अधिकारी
पार्वती वन मण्डल, रागशी

Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

CERTIFICATE OF INSTALLATION OF SIGN BOARD

TO WHOME SO EVER IT MAY CONCERN

IT IS CERTIFIED THAT 03 NUMBER OF SIGN BOARD HAVE BEEN INSTALLED AT NEAR GARBAGE SITE AREA IN R/4 KASOL FOREST ALONG GRAHAN ROAD IN GRAHAN BEAT, KASOL BLOCK, KASOL FOREST RANGE.


RANGE FOREST OFFICER
FOREST RANGE OFFICE
FOREST RANGE KASOL
Kasol

SADA Manikaran
Diary No. 87
Dated : 09/07/25

Attested


Member Secretary
SADA Manikaran cum
Town Planner, T.C.P. Office, Kullu

25
FCP
ATP
PO

2468/SA PS MANIKARAN
26.07.25

DISTT KULLU

CORRIGENDUM

TO WHOM SO EVER IT MAY CONCERN

IT IS CERTIFIED THAT 06 NUMBER OF CCTV IP CAMERAS HAVE BEEN INSTALLED AT 1)NEAR GARBAGE SITE 2) RESERVE FOREST ENTRY GATE 3) TWO NUMBER OF CAMERAS AT GRAHAN ROAD VILLAGE BRIDGE 4)TWO NUMBER OF CAMERAS AT GRAHAN ROAD ENTRY POINT KASOL.HOWEVER IT WAS INADVERTENTLY MENTIONED IN THE PREVIOUS CERTIFICATE THAT ONLY FIVE CAMERAS WERE INSTALLED .ALL THE CAMERAS ARE WORKING PROPERLY.FOR YOUR KIND INFORMATION PLEASE.

Subi
SHO

PS MANIKARAN
DISTT KULLU

Attested

Sharu
Member Secretary
SADA Manikaran-cum-
Town Planner, T.O.P. Office, Kullu

SADA Manikaran
Diary No 9.6
Dated : 26/07/2025

f2
26/07/25
For
ATP
PO

**SPECIAL AREA DEVELOPMENT AUTHORITY
MANIKARAN**

No. SADA(Manikaran)-T-4(Vol-III)/ 2025 - 209- 10

Dated:- 20.9.25.

From

The Chairman,
SADA Manikaran,
Cum-MLA Kullu.

To

The Station House Officer,
Police Station, Manikaran

The Range Forest Officer,
Forest Range, Kasol

Subject:

Regarding illegal dumping of garbage and trespassing in Forest area near old Kasol Bridge along Grahan Nallah.

This is with reference to the subject cited above, it has been brought to notice and discussed in the SADA Manikaran House meeting held on 20.09.2025 that rag pickers are illegally dumping garbage and unauthorizedly residing in the forest area near the old Kasol Bridge along Grahan Nallah. This activity is not only degrading the forest environment but also poses a serious threat to the general public and tourists visiting the area.

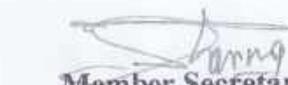
The SADA House has unanimously resolved to remove the above-mentioned encroachments and to clear the site with immediate effect.

You are therefore directed to take necessary action to remove the trespassers and ensure that the area is cleared without delay. A compliance report in this regard must be submitted within two days positively. Further, you are also instructed to monitor illegal dumping of garbage through the CCTV cameras already installed in the area and take prompt action against violators.

This is for your information and necessary action, please.

Affected


Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu


Member Secretary SADA Manikaran,
Cum-Town & Country Planner,
Divisional Town Planning Office,
Kullu, Distt. Kullu H.P.

**SPECIAL AREA DEVELOPMENT AUTHORITY MANIKARAN
HIMACHAL PRADESH**

No. SADA (Manikaran) T-4 /2025 - 265
Form

Dated: 24/10/2025

The Chairman,
SADA Manikaran,
Cum- MLA Kullu.

To

The Deputy Commissioner,
Kullu, Distt. Kullu

Subject: - Regarding allotment of Land in favour of Special Area Development Authority, Manikaran for MRF.

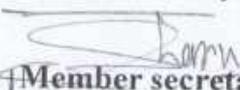
Madam,

With reference to the subject cited above, it is submitted that the Special Area Manikaran was constituted by notification no. TCP-F(5)-9/2002 dated 17.08.2002 under Section 66 of the Himachal Pradesh Town and Country Planning Act, 1977.

In the Special Area Manikaran, Kasol is a major tourist destination, attracting a large number of visitors throughout the year. Consequently, the Special Area Development Authority (SADA) Manikaran is facing significant challenges in managing and disposing of the solid waste generated in the area.

In view of the above, it is requested that a suitable piece of land may kindly be allocated/provided for the establishment of a **Material Recovery Facility (MRF)** under the jurisdiction of the Special Area Development Authority, Manikaran. The provision of this land will greatly assist in the effective management of solid waste and in maintaining cleanliness in this important tourist destination.

Yours faithfully,


**Member secretary,
SADA Manikaran -cum-
Town & Country Planner,
Divisional Town Planning Office,
Kullu District Kullu (H.P.).**

Attested


**Member Secretary
SADA Manikaran -cum-
Town Planner, T.C.P. Office, Kullu**

Verification:-

I, the above named deponent do hereby verify that the contents of Para Nos. 1 to 18 of the reply are true and correct to the best of my knowledge and information as derived from the official record. No part of it is false and nothing material has been concealed there from and as such verified the same at Kullu today on 10.11.2025.

Attested
Prem Prakash/Advocate
Oath Commissioner
Distt. Courts Kullu (H.P.)


Deponent
Member Secretary
SADA Manikaran-cum-
Town Planner, T.C.P. Office, Kullu

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. 294 /2025

In the matter of:-

.... Petitioner

Versus

.....Respondent

Attested
Prakash Advocates
Oath Commissioner
District Courts Kullu (H.P.)

Affidavit of Ghanshyam Sharma, S/o Shri. Shiv Lal, R/o Village & P.O. Rewalsar, Tehsil Balh, District Mandi, Occupation aged 45 years in support of application

I Ghanshyam Sharma the above named do hereby solemnly affirm and declare on oath as under:

- 1. That the accompanying reply has been drafted by my counsel at my instance and under my instructions. The contents of paras 1 to 18 of the same are true and correct to the best of my personal knowledge and belief. No part of it is false and nothing relevant material has been concealed there from.
2. I, the above named deponent do hereby verify that the contents of my above affidavit are true and correct to the best of my personal knowledge. No part of it is false and nothing relevant material has been concealed there from.

Deponent Identity by me

[Signature]

Verified at Kullu on this 10th day of November, 2025.

No. 229 Certified that the affidavit declared On Oath before Sh. Ghanshyam Sharma S/o Sh. Shiv Lal Dated 10/11/2025 its personally identified to me by Sh. Manish Sharma T.C.P. Kullu personally known to me and contents of the above affidavit has been read over and explained to the deponent in particular who admitted them to be true at the time of making their oath.

Oath Commissioner Courts Kullu (H.P.)

[Signature] DEPONENT Member Secretary SADA Manikaran cum Town Planner, T.C.P. Office, Kullu

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**VAKALATNAMA****IN THE MATTER OF:****O.A No. 294/2025 OF 2025**

...PETITIONER(S)**VERSUS**

...RESPONDENT(S)

KNOW ALL to whom these presents shall come that I/We, the undersigned, do hereby appoint

DEVEN KRISHAN KHANNA

Advocate(s), to be Advocate **for** in the above-noted case and authorize him/them:

1. To act, appear and plead in the above-noted case in this Court/commission or in any other Court in which the same may be tried or heard and also in the Appellate Court including National Commission and High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To initiate execution proceedings.
6. To deposit, draw and receive moneys, cheques, cash, and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocates

whenever he may think fit to do so and to sign the power of attorney on my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate(s) for appearance when the case is called.

And I/We, the undersigned, do hereby agree not to hold the advocates or his substitute responsible for the result of said case in consequence of his absence from the Court when the said case is called up for hearing, or for any negligence of the Advocate(s) or his/their substitute(s).

And I/We, the undersigned, do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocates remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these present the contents of which have been understood by me/us on this day of 7TH Nov. 2025.

ADVOCATE	<u>CLIENT SIGNATURE</u>
<p>DEVEN KRISHAN KHANNA ADVOCATE H.P. HIGH COURT, SHIMLA HIM NO. 173/E/2010 MOBILE NO. 7018469792</p>	<p style="text-align: center;"></p> <p>NAME – GHANSHYAM SHARMA ADDRESS- DIVISIONAL TOWN PLANNING OFFICE , KULLU ,DISTT. KULLU, (H.P.) AGE - 45YEARS OCCUPATION – MEMBER SECRETARY- CUM- TOWN AND COUNTRY PLANNER</p>